

ITEM NO.34

Court 3 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 2898/2020

(Arising out of impugned final judgment and order dated 22-04-2020 in CRLA No. 2102/1983 passed by the High Court Of Judicature At Allahabad)

RAM VIJAY SINGH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 56989/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT) (IA No. 56990/2020 - EXEMPTION FROM FILING O.T. IA No. 58475/2020 - GRANT OF BAIL IA No. 111836/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 13-01-2021 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Pranav Sachdeva, AOR
Mr. Jatin Bhardwaj, Adv.
Mr. Sudesh Kumar Singh, Adv.
Ms. Neha Rathi, Adv.

For Respondent(s) Mr. Ankit Goel, AOR
Mr. R. K. Gupta, Adv.
Mr. Abhinav Kaushik, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have called upon Mr. Ankit Goel, learned counsel appearing for the State, to produce all original documents with regard to the Gun Licence in question. This should be done within a period of four weeks from today.

List immediately after four weeks.

(JAYANT KUMAR ARORA)
COURT MASTER

(NISHA TRIPATHI)
BRANCH OFFICER